

(General Information relating to Assembly and other matters)

Friday, February 25, 1994/Phalgun 6, 1915 (Saka)

No. 64

PROCEDURE FOR RAISING A MATTER WHICH IS
NOT A POINT OF ORDER UNDER RULE 259.

Rule 259 of the Rules of Procedure and Conduct of Business in the Legislative Assembly which lays down the Procedure for raising matters under Rule 259 is reproduced below :-

"259. Raising of a matter which is not a Point of Order

A member who wishes to bring to the notice of the House any matter which is not a point of order, shall give notice to the Secretary in writing stating briefly the point which he wishes to raise in the house together with reasons for wishing to raise it and he shall be permitted to raise it only after the Speaker has given his consent and at such time and date as the Speaker may fix."

2. The following procedure, as approved by the Speaker, Legislative Assembly, has been laid down regarding raising of matters under Rule 259:

I. Conditions of admissibility

In order that a notice may be admissible it shall satisfy the following conditions :-

- i) it shall not refer to a matter which is not primarily the concern of the Government of National Capital Territory of Delhi;
- ii) it shall not relate to a matter which has been discussed in the same session or which is substantially identical to the matter already raised by a member under this rule during the session;
- iii) it shall not exceed 250 words;
- iv) it shall not raise more than one issue; and
- v) it shall not contain arguments, inferences, ironical expressions, imputations, epithets or defamatory statements; and
- v) It shall be of public importance.

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II Time for tabling notices and their validity

- i) The notices shall be received upto 10.00 A.M. on each day. If more than four notices have been received for a particular day inter-se priority of notices will be decided by ballot. However, such of the notices which do not find priority on the day of receipt shall be eligible for balloting for the next day. However, all the pending notices will lapse at the end of the week.
- ii) Notices received after 10.00 A.M. on the last day of the week on which the House sits shall be valid for the next week. Notices received after 10.00 A.M. and upto 10.30 A.M. on that day shall be deemed to have been received at the same point of time and these shall be balloted to determine the inter-se priority of members. Notices received subsequently shall be arranged in accordance with the date and time of their receipt.
- iii) Notices not selected during the week for which they have been tabled, shall lapse at the end of the week;

Provided that a notice referred for facts under order of the Speaker shall not lapse till it is finally disposed of.

III Restrictions on raising matters

- i) No member shall raise more than one matter during a week.
- ii) Only the text approved by the Speaker shall go on record.

P.N.GUPTA
SECRETARY